

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

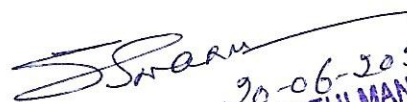
1. Anticipatory Bail Application No. 03/2019
F. No. 362/2019
ECIR/02/DZCR/2018
Deepak Talwar Vs. Enforcement Directorate
2. Anticipatory Bail Application No. 04/2019
F. No. 363/2019
ECIR/HQ/11/2017
Deepak Talwar Vs. Enforcement Directorate
3. Anticipatory Bail Application No. 07/2019
F. No. 366/2019
ECIR/HQ/12/2017
Deepak Talwar Vs. Enforcement Directorate

20.06.2020

(Through CISCO Webex Meeting App)

Case files are taken up through Video Conferencing hosted by Mr. Narender Kumar, Ahlmad of this Court, in compliance of Office Order No. E-3943-4029/DJ/RADC/2020 dt. 13.06.2020 of Id. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi.

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dt. 23.03.2020, no. 159/RG/DHC/2020 dt. 25.03.2020, no. R-77/RG/DHC/2020 dt. 15.04.2020, no. R-159/RG/DHC/2020 dt. 02.05.2020, no. R-235/RG/DHC/2020 dt. 16.05.2020, R-305/RG/DHC/2020 dt. 21.05.2020 and no. 1347/DHC/2020 dt.


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Special Judge (PC Act), CBI-08
No. 501, Rouse Avenue Court Complex
Delhi

29.05.2020.

Present: Advocate Tanveer Ahmed Mir, counsel for the applicant/accused Deepak Talwar.

Mr. Nitesh Rana, Special PP for ED with Assistant Director Saurabh Mehta (IO in *ECIR/02/DZCR/2018*) and Assistant Director Rajiv Ranjan (IO in *ECIR/HQ/11/2017&ECIR/HQ/12/2017*).

Mr. Dhanesh Kumar, Reader of this Court and Mr. Pankaj Sanwal, Personal Assistant have also joined through Cisco Webex Meetings App.

Heard.

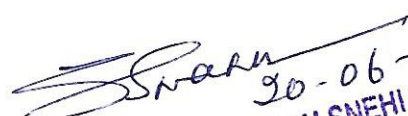
E-copy of the previous proceedings, made available by the court staff, perused.

These are 03 anticipatory bail applications of the accused Deepak Talwar, in which interim protection against coercive steps has been granted to the applicant/accused.

It is jointly submitted by the Ld. Defence counsel and the Ld. PP that the next date fixed in the Hon'ble Delhi High Court in Crl. M.C. No. 3096/2019 titled "Directorate of Enforcement Vs. Deepak Talwar" now is 17.08.2020.

It is further submitted by the Ld. defence counsel and not disputed by Ld. Special P.P for E.D. that applicant/accused Deepak Talwar has been released on regular bail in all other cases in which he was in judicial custody.


In the facts and circumstances, considering the view already taken by this Court in the previous proceedings that


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outcome of the matter pending in the High Court shall have bearing on these applications, it is deemed just and proper to adjourn all the 03 anticipatory bail applications till **04.09.2020**.

In order to ensure that cause of action is not frustrated, it is deemed just and proper to order that no coercive steps shall be taken against the applicant/accused Deepak Talwar by ED in all 03 cases till the date fixed.

A copy of this order be sent to the Computer Branch for uploading on the official website.


(Santosh Sneh Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 20.06.2020

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex,
New Delhi

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